

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 320/TT/2023

Subject : Petition for approval of tariff under Sections 62(1)(b) and 79(1)(d) of the Electricity Act, 2003 and Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulations 9(2) and 10(1) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, in respect of four new Transmission and Distribution Elements for the 2019-24 tariff period.

Date of Hearing : **20.8.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Damodar Valley Corporation (DVC)

Respondents : West Bengal State Electricity Distribution Company (WBSEDCL) and Anr.

Parties Present : Shri Ashutosh K. Srivastava, Advocate, DVC

Record of Proceedings

During the course of the hearing, the learned proxy counsel for the Petitioner requested to pass over the matter due to non-availability of the arguing counsel. However, due to a paucity of time, the matter could not be taken for the hearing at the end of the Board. Accordingly, the matter was adjourned.

2. The Commission directed the Petitioner to file the information called for vide ROP for the hearing dated 27.6.2024 within two weeks. The Respondents may file their reply within two weeks with an advance copy to the Petitioner who may file its rejoinder, if any, within a week thereafter.

3. The matter will be listed for the hearing on **24.9.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

